

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1055 TO BE ANSWERED ON 05.12.2025

FORCED BUNDLING OF FERTILIZERS

1055: SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government is aware that several fertilizer-producing companies are engaging in forced bundling, compelling retailers to purchase non-essential products along with essential fertilizers like Urea and Di-Ammonium Phosphate (DAP), thereby financially burdening the farmers, if so, the details thereof;
- (b) whether the Government has conducted any investigation into such coercive trade practices and their impact on farmers' financial conditions, especially in agriculture regions where farming is the main source of livelihood;
- (c) whether any regulatory action has been taken against such companies under the Essential Commodities Act or Competition Act to prevent exploitation, if so, the details thereof; and
- (d) whether the Government intends to introduce stricter monitoring and policy measures to ensure direct and fair access to fertilizers for farmers without additional financial burdens, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (d) Fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. **State Governments are empowered to take action against persons involved in black-marketing/ overpricing, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding black marketing/over-pricing of fertilizers is sent to concerned State Government to take appropriate action** under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

Further, tagging/bundling of other products with fertilizers is not encouraged by Department of Fertilizers. Accordingly, suitable directions are issued to fertilizer companies directing them not to indulge in such practices. Further, D.O. letters are regularly written to State Governments requesting them to take strict action as per extant rules to prevent tagging.
